

(a) whether the Government have invited applications from outstanding employers of the handicapped for the National Awards for the welfare of the handicapped for 1995;

(b) if so, the criteria laid down for such awards;

(c) whether the applications have also been invited from placement officers of the handicapped and individuals and institutions who have rendered better services for the cause of disabled;

(d) if so, the details thereof;

(e) whether some selections have since been made of the employers and placement officers of handicapped and disabled;

(f) if so, the details thereof, State/UT-wise; and

(g) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) Employers are proposed to be assessed on the basis of the following criteria :

- (i) that at least 2% of their employees are disabled subject to a minimum of 3 persons in a given establishment. In the case of large establishment employing 15 handicapped persons or more, the condition of 2% need not be rigidly adhered to;
- (ii) that wherever necessary, minor adjustments in the machinery have been made;
- (iii) that the disabled employees are offered the same conditions of service, including the rates of pay as given to other employees;
- (iv) that the employees have shown sympathetic understanding of the problems of the disabled; and
- (v) that when necessary and feasible, such additional facilities as accommodation are provided.

(c) Yes, Sir.

(d) The Ministry of Welfare has invited applications from placement officer, individuals and institutions through open advertisement on 29th July, 1995. The applications are to be sent to this Ministry through the concerned Ministries/Depts./State Governments/UTs/Public undertaking duly completed in all respects by 31st August, 1995.

(e) No.

(f) Does not arise.

(g) The last date for inviting applications has been fixed for 31st August, 1995.

### Transfer of Technology

3268. SHRI D. VENKATESWARA RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether India and Canada has agreed to have pact for transfer of technology to India;

(b) if so, whether any agreement between the two countries have been signed; and

(c) if so, the details of the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) Alberta Research Council, Canada, governed by State of Alberta, has expressed its readiness to provide technical assistance in development of India's heavy oil reserves. However, no formal agreement has been signed with them so far.

### Rehabilitation Package of Coal Mine Workers

3269. SHRI SHANTARAM POTDUKHE : Will the Minister of COAL be pleased to state :

(a) whether the Government have introduced any liberal rehabilitation package with regard to project affected persons of coal mines in the country;

(b) if so, the salient features thereof; and

(c) the number of land oustees given employment during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b) The details of rehabilitation package for land losers in respect of land acquired by subsidiaries of Coal India Limited (CIL) are as under :—

(i) To the extent new employment opportunities get created in the project in unskilled and semi skilled categories, these shall be reserved entirely for the land oustee families.

(ii) Suitable vocational training facilities would be provided to the land losers to upgrade their skills for employment in other categories of jobs in the projects, on a preferential basis.

(iii) Alternative house sites, with suitable infrastructure will be provided to all evictee families. Each evictee family would be paid shifting allowance upto Rs. 2000/- and lump sum grant of Rs. 5000/- towards housing.

(iv) Cash compensation for the land to be acquired will be deposited with the District Administration in advance so that there is no delay in payment of compensation to the land owning displaced families.

- (v) Families which are not beneficiaries of employment for one of their members, would be given subsistence allowance for 20 years @ Rs. 300/- per month per acre on pro-rate basis subject to a maximum of Rs. 1000/- per month plus an ex-gratia amount of Rs.100/- per month per family.

The amount of subsistence allowance at the rates stated above would be capitalised on a 20 year basis and placed at the disposal of the concerned State Government for disbursement to land losers.

Besides, Coal India Limited has also adopted a Resettlement & Rehabilitation Policy which inter-alia includes socio-economic survey & preparation of resettlement and rehabilitation action plan for the project affected persons.

- (c) As per the information furnished by CIL the number of persons given employment during the last three years is as under :

Year	No. of persons given employment
1992	2636
1993	2204
1994	2003
Total	6843

#### SC/ST Students

3270. SHRI G.M.C. BALAYOGI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have issued instructions to the States and the Union Territories to direct the Educational Institutions not to charge non-refundable fees and maintenance allowance in respect of Scheduled Caste/ Scheduled Tribe students who are eligible for scholarship;

(b) if so, the details thereof and when the instructions were issued;

(c) whether any deviations from this directive have come to the notice of the Government;

(d) if so, the details thereof;

(e) whether the Government are considering to release the scholarship amount to SC/ST students in the first three months of that academic year to avoid inconvenience to the students; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) Welfare Ministry has issued guidelines on 4-4-1995 to all State Governments and Union Territory Administrations for streamlining sanction and

disbursement procedures under Centrally Sponsored Scheme of Post-matric Scholarships for Scheduled Caste and Scheduled Tribe students. In the guidelines, it has been included that the State Governments and Union Territory Administrations should give suitable instructions to the educational institutions, including private institutions to ensure that no compulsory non-refundable fees are collected from the eligible Scheduled Caste and Scheduled Tribe students since these would be provided directly to the Institutions by the Government.

(c) and (d) No State Government/Union Territory Administration implementing the Scheme has so far intimated any deviation from these guidelines.

(e) and (f) These guidelines also elaborate schedule of activities under the scheme according to which the first disbursement in 'renewal cases' should be done within one month of beginning of academic session and within one and a half month from the date of admission in case of 'new cases'.

#### Supply of LPG

3271. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is acute shortage of supply of LPG in Goa; and

(b) if so, the measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The demand of existing consumers of LPG in the State of Goa, who are enrolled with the distributors of Public Sector Oil Companies is by and large, being met in full. Temporary backlogs that may be cleared by augmenting LPG supplies through operation of Bottling Plants for extended hours and on holidays and by arranging supplies from bottling plants in adjoining areas.

#### Coal Mines

3272. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to state :

(a) the number of Coal mines closed due to some other reasons inspite of having coal reserves;

(b) whether the Government propose any of these closed coal mines;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether the Government have any plan to hand over the presently closed coal mines to private entrepreneurs for restarting these coal mines; and

(f) if so, the details thereof?